

**SECTION-IIB**  
**IN THE SUPREME COURT OF INDIA**  
**CRIMINAL APPELLATE JURISDICTION**  
**PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9336 OF 2013**  
**WITH**  
**CRIMINAL MISCELLANEOUS PETITION NOS. 23662 & 23663 OF 2013**  
(Applications for exemption from filing official translation  
and bail)

BALDEV SINGH ...Petitioner  
STATE OF PUNJAB ...Respondent

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 22.11.2013 when the Court was pleased to pass the following order:

**"Issue notice on application for bail as well as on the Special Leave Petition, returnable within three weeks.**

**Liberty is granted to the petitioner to serve a copy of the Special Leave Petition upon the Standing Counsel for the State of Punjab ."**

Accordingly Show Cause Notice returnable on 13.12.2013 was issued to the sole Respondent/State of Punjab, through Regd. A.D. Post on 28.11.2013. A copy of the notice was also issued to Mr. Kuldeep Singh, Standing Counsel for State of Punjab. A copy of dasti notice was also handed over to the Counsel for the Petitioner for effecting service of notice and to file proof of dasti service.

It is submitted that Neither AD card nor unserved cover containing notice has been received back from the sole respondent, so far.

It is further submitted that Counsel for the Petitioner has on 06.12.2013 filed affidavit with proof of serving a copy of Special Leave Petition on Mr. Kuldeep Singh, Standing Counsel for the State of Punjab but no one has filed Vakalatnama/Appearance on behalf of sole respondent, so far.

Service of Show Cause Notice is complete by way of dasti. Service.

The matter is listed before the Hon'ble Court with this office report.

DATED this the 10th day of December, 2013.

ASSISTANT REGISTRAR

Copy to:

Dr. Kailash Chand, Advocate

\*Mr. Kuldip Singh, Advocate

\*You are requested to file Vakalatnama/Appearance.

ASSISTANT REGISTRAR

**SK-C2**